

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 228 OF 2014**  
**APPEAL NO. 290 OF 2014 & IA NO. 455 OF 2014 &**  
**APPEAL NO. 221 OF 2015 & IA NO. 1048 OF 2017**

**Dated : 11<sup>th</sup> December, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**APPEAL NO. 228 OF 2014**

**In the matter of:**

**Silvasa Industries Association & Ors. .... Appellant(s)**  
**Vs.**

**Joint Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N.  
Ms. Kiran Kumar K.

Counsel for the Respondent(s) : Ms. Rimali Batra  
Ms. Rinku Gautam, Director(Fin & Law)  
Mr. Manpreet Singh (Bench Officer)  
Party-in-person for R-1/JERC

Mr. Gaurav Mitra  
Mr. Vishnu Sharma  
Ms. Deepali Dviwedi for R.3/RIL

**APPEAL NO. 290 OF 2014 & IA NO.455 OF 2014**

**In the matter of:**

**Elegant Casting Pvt. Ltd. & Ors. .... Appellant(s)**  
**Vs.**

**Joint Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N.  
Ms. Kiran Kumar K.

Counsel for the Respondent(s) : Ms. Rimali Batra  
Ms. Rinku Gautam, Director(Fin & Law)  
Mr. Manpreet Singh (Bench Officer)  
Party-in-person for R-1/JERC

**APPEAL NO. 221 OF 2015 & IA NO. 1048 OF 2017**

**In the matter of:**

**Silvasa Industries Association & Ors.**

.... **Appellant(s)**

**Vs.**

**Joint Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N.  
Ms. Kiran Kumar K.

Counsel for the Respondent(s) : Ms. Rimali Batra  
Ms. Rinku Gautam, Director(Fin & Law)  
Mr. Manpreet Singh (Bench Officer)  
Party-in-person for R-1/JERC

Mr. Gaurav Mitra  
Mr. Vishnu Sharma  
Ms. Deepali Dviwedi for R.3/RIL

**ORDER**

Learned counsel appearing for the Respondent No. 1 submitted that she has filed her replies in the batch of appeals and this fact has been shown out in Order sheet maintained by this Tribunal.

Submissions made by the learned counsel appearing for the Respondent No. 1, as stated above, placed on record.

Learned counsel appearing for the Respondent No. 3 submitted that they do not possess copy of the replies filed by the Respondent No. 1. Therefore, they are seeking the reply copies from the learned counsel appearing for the Respondent No. 1.

Submissions made by the learned counsel appearing for the Respondent No. 3, as stated above, placed on record.

Learned counsel appearing for Respondent No. 1 is directed to hand over the copy of the replies to the Respondent No. 3 and learned counsel appearing for the Appellant within one week's time i.e. on or before 19.12.2018 after duly serving copy on the other side. Thereafter, rejoinder, if any, to be filed by the learned counsel appearing for the Appellant on or before 10.01.2019 after duly serving copy on the other side.

Further, learned counsel appearing for the Appellant and Respondents, directed to file their written submissions in this batch of appeals immediately in advance after duly serving copy on the other side. .

List these matters for hearing on **20.02.2019**, as agreed by the learned counsel appearing for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**

*kt/pk*

**(Justice N. K. Patil)**  
**Judicial Member**